

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4952/2023

(Arising out of impugned final judgment and order dated 13-02-2023 in A482 No. 1007/2022 passed by the High Court of Judicature at Allahabad)

JAGDISH MOHAN

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

(IA No. 79264/2023 - EXEMPTION FROM FILING O.T.)

Date : 30-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Ms. Anita Tripathi, Adv.
Ms. Pragya Dubey, Adv.
Mr. Piyush Singh, Adv.
Ms. K. R. Chitra, AOR

For Respondent(s) Mr. Ravindra Raizada, A.A.G.
Mr. Adarsh Upadhyay, AOR
Ms. Harshita Raghuvanshi, Adv.
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.
Ms. Pooja Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. By way of interim relief, there shall be stay of further proceedings only qua the appellant herein.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER